

C.A.No. 2846 OF 2002
ITEM No.48

Court No. 2

SECTION XV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.2846/2002

M/S. MARUTI UDYOG LTD.

Appellant (s)

VERSUS

RAM LAL & ORS.

Respondent (s)

(With prayer for interim relief and office report)

Date : 10/03/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MR. JUSTICE G.P. MATHUR

For Appellant (s) Mr. Mukul Rohtagi, ASG
Mr. Vinay Bhasin, Sr Adv.
Mr. Bhargava V. Desai, Adv.
Mr. Amit Bhasin, Adv.
Mr. Sanjeev Kr. Singh, Adv.

For Respondent (s) Mr. Anupam Lal Das, Adv.

UPON hearing counsel the Court made the following
O R D E R

Considering the facts of the case, we think that status quo should be maintained. It is ordered accordingly. But, at the same time we are of the view that this matter requires urgent hearing. Let an application be filed in that regard to consider that request.

CHARANJIT

[OM PRAKASH]
COURT MASTER